

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A.452 of 1998

No. MA 83 of 99

(OA 1281 of 96)

Present : Hon'ble Mr.Justice S.N.Mallick, Vice-Chairman

ASIT BARAN BANERJEE

VS

UNION OF INDIA & ORS.

For the applicant : Mr.D.Roy Choudhury, counsel

For the respondents: Mr.P.K.Arora, counsel

Heard on : 5.3.99

Order on : 5.3.99

O R D E R

Heard the 1d. counsel for the petitioner in this MA which is an application for restoration of the MA 452/98 which was dismissed for default on 15.1.99. The aforesaid MA 452 of 98 was for restoration of OA 1281 of 96 which was dismissed for default on 20.8.98. It is submitted by Mr.Roy Choudhury, 1d. counsel for the petitioner that on 15.1.99 he could not represent the applicant due to transport dislocation. After hearing both the parties the instant MA is allowed and the original MA 452/98 is restored to its original file and number. On consent of both the parties MA 452/98 is taken up for disposal today. In MA 452/98 it is stated that the 1d. counsel for the applicant made a mistake in taking down the date of hearing of the OA which was adjourned to 20.8.98 as per order dated 1.7.98. But he submits that he took the date as on 28.8.98 and as such he could not be present in the Court on 20.8.98. After hearing both the parties MA 452 of 98 is allowed. The order of dismissal of the OA dated 20.8.98 is set aside and the OA is restored to its original file and number. OA be listed for admission hearing on 29.6.99. Both the MAs therefore stand disposed of.

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VICE-CHAIRMAN